

ITEM NO.34

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 4438/2017

ASHUTOSH KUMAR @ ASHU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

((1)Non filing of FIR format.- (2)Incorrect mentioning of description of annexures in Index.-PAGE NUMBERING OF F/M, V/A NOT MENTIONED IN INDEX. FULL DESCRIPTION OF APPENDIX, ANNEXURE P 10 REQUIRED. NAME AND DATE OF I/O WRONG IN INDEX. (3)Non inclusion of complete listing proforma filled in, signed in the paper-books.-LISTING PROFORMA UNDATED, UNSIGNED, NOT PROPRE REGARDING CENTRAL ACT, SEDCTION, COLUMN 7. (4)Non filing of brief list of dates/events.-PAGE NOS. OF ANNEXURE NOT MENTIONED IN L/D. (5)Non-filing of certified copy of the impugned judgment.- (6)Non filing of application for exemption from Filing certified copy of the impugned judgment/order.- (7)Name of High Court, Cause Title etc not shown in plain copy of impugned order/incorrect case number.-NAME OF HIGH COURT NOT MENTIONED. (8)Non-filing of copy of the judgment/order/notification/award/ Annexure/ Gos/Appendix/letters dated.....etc.-TRANSLATED COPY OF CUSTORY CERTIFICATE REQUIRED(DETAILS TO BE CHECKED LATER ON.). COPY OF CRIMINAL APPEAL 881/2010 AND EXHIBITS REQUIRED. (9)Non-inclusion of the copy of surrender/ custody certificate in the paper book.- (10)Non filing of Copy of surrender proof/CUSTODY CERTIFICATE in respect of all convicts.- (11)Incomplete/INCORRECT addresses/STATUS of the parties and their representatives.-STATUS OF TRIAL COURT REQUIRED. (12)Memo of parties has not been filed.-M/P REQUIRED. C/T TO BE CHECKED. (13)Contents of petition/appeal, applications And accompanying documents Illegible/ not typed in double space On one side of the paper.-ORDER AND RULE OF SCR WRONG ON TOP AND PARA 3 AND 4.PAGE NOS. E, 1 TYO 18 TO BE REPLACED AS IN DIM IMPRESSION AND ILLEGIBLE.ANNEXURE NO. NOT MENTIOONED IN PARA 4. CLARIFY BLANK AT PAGE NO. 25. PRAYER 8(A) NOT PROPER. (14)Non-affixation of Welfare Stamp.- (15)Non Mentioning of capacity of executant for signing of vakalatnama-V/A JNOT SIGNED BY ADV. AND ENGLISH TRANSLATION OF RUBBER STAMP REQUIRED. (16)Non mentioning of date of filing/drawn by.- (17)Non-signing of certificate by Aor in support of SLP-CERTIFICATE NOT PROPER AS NAME AND SIGN. OF ADV. NOT ON IT. (18)Non-filing of affidavit properly executed-AFFIDAVIT IS INCOMPLETE AND UNDATED. (19)Annexures.....referred to in the petition not true copies of the documents before the court below/ annexures not in chronological order as per list of dates.-TRUE COPY UNSIGNED. (20)Non-filing of application for

condonation of delay in time barred Petition/Appeal.-PARA 1, PRAYER (I) NOT PROPER, DELAY DAYS NOT MENTIONED AND APPLN. UNSIGNED IN BOTH APPLNS. (21)Non filing of application for exemption from filing Official Translation, with affidavit And court fee.-APPLN. IS INCOMPLETE AS ANNEXURE NO. WITH PAGE NOS. NOT MENTIONEDAND ADV. NAME AND SIGN. NOT PRESENT ON APPLN.)

Date : 22-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBERS]

For Petitioner(s) Mr. Harish Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that the
defects have been cured.

Office to verify the same and proceed accordingly.

(B. PARVATHI)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER